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MCRC-30110-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 6th OF AUGUST, 2025

MISC. CRIMINAL CASE No. 30110 of 2025

RAHUL

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Nilesh Manore - Advocate for the applicant.

Shri K K Tiwari-GA appearing on behalf of Advocate General[r-1].

ORDER

- 1] They are heard and perused the case diary.
- 2] This is the applicant's first bail application filed under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023/ Section 439 of Cr.P.C. as he is implicated in connection with Crime No.394/2024 registered at Police Station Ranapura District- Jhabua for offence punishable under Sections 363, 366 A, 376 (2)(N),376 (3),506 of IPC and Sec. 5(L)/6 of POCSO Act. The applicant is in custody since 26.10.2024.
 - 3] The allegation against the applicant is of abduction and rape.
- 4] Counsel for the applicant has submitted that the prosecutrix has already been examined before the trial Court and has not supported the case of the prosecution and that she resided with the applicant for a period of five months, which is also reflected from her statement recorded under Section 183 of BNSS/164 of Cr.P.C. It is also submitted that the age of the



2 MCRC-30110-2025 prosecutrix is disputed and that the applicant is lodged in jail since 26.10.2024, and the final conclusion of the trial will take sufficient long time.

Thus, it is prayed that the application be allowed.

5] Counsel for the State on the other hand has opposed the prayer.

6] On due consideration of submissions and on perusal of the case

diary as also the statement of the prosecutrix and the final conclusion of the

trial will take sufficient long time, this Court is inclined to allow the present

application.

7] Accordingly, without commenting on the merits of the case, the

application filed by the applicant is hereby allowed. The applicant is directed

to be released on bail upon furnishing a personal bond in the sum of

Rs.25,000/- (Rupees Twenty five Thousand) with one solvent surety of the

like amount to the satisfaction of the trial Court for his/her regular

appearance before the trial Court during trial with a condition that he / she

shall remain present before the court concerned during trial and shall also

abide by the conditions enumerated under Section 437 (3) Criminal

Procedure Code, 1973.

8] Accordingly, the application is allowed and disposed of.

C.c. as per rules.

(SUBODH ABHYANKAR) JUDGE

das